(ग) जबकि बिजली बोर्डों के कार्य-संचालन की जिम्मेवारी मुख्य रूप से राज्य सरकारों की है, केंद्रोन्य सरकार भी राज्य बिजली बोर्डों के कार्य संचालन का पुनरोक्षण करतो ग्रा रही है ग्रौर केन्द्रीय सरकार ने उनके समग्र कार्य-तिष्पादन में सुधार लाने के लिए विणिष्ट मार्गदर्गी सिद्धान्त जारी किये हैं।

## Loan<sub>s</sub> taken by Directors of M/s. Pure Drink<sub>s</sub> Limited from th<sub>e</sub> company

2299. SHRI KALRAJ MISHRA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Directors of M/s. Pure Drinks Ltd., New Delhi have been warned for obtaining loans from the Company;

(b) if so, whether these Directors have obtained permission for taking loans from M/s. Southern Bottlers Private Limited, Patiala; and

(c) if not, what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) No, Sir. However, M/s. Pure Drinks (New Delhi) Limited were warned for non-compliance of the provisions of Section 295 of the Companies Act, 1956 in giving loans to its directors.

(b) M/s. Southern Bottlers Private Limited are not required to obtain approval of the Central Government under Section 295 of the Companies Act, 1956 for granting loans to its directors as it is a private limited company.

(c) Does not arise in view of the reply to part (b) above.

## Inspection of Accounts of M/s Pure Drinks Co. Pvt. Ltd.

to Questions

## 2300. SHRI KALRAJ MISHEA: SHRI ASHWANI KUMAR:

Will the Minister of LAW JUS-TICE AND COMPANY AFFAIRS be pleased to state:

(a) whether inspection of the books of accounts and other records of M/s. Pure Drinks Company Pvt. Ltd. under the provisions of the Companies Act, 1956, has recently been carried out; and

(b) if so, what are the outcome and details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUST1C5 > AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) Yes, Sir.

(b) The inspector's report has revealed primafacie noncompliance of the provisions of section 211 read with schedule VI and section 418 of the Companies Act and grant of interest free loan by the company to a relative of Director and nonrecovery of debts due from certain companies. The matter will be further processed in the Department aftej- obtaining necessary replies from , the company.

## Employe<sup>^</sup> in various High courts

2301. SHRIMATI MARGARET ALVA:

SHRI SYED SHAHABUDDIN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of judges, additional judges, officers Class I, Class II, Class III and Class IV in the High Courts of the country, separately for each High Court as on the 31st December, 1981; and

132

(b) the numler of persons belonging to backwaid classes, Scheduled Castes, Scheduled Tribes and Muslims included in (a) above?

THE MINISTER OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAIJSHAL): fa) and (b) The number of Judges and Additional Judges in the different High Courts as on 31-12-81 is contained in the statement enclosed. The remaining information is being collected and will be laid on the Table of the House.

Statement

	Righ Court											Total No. Judges a	of Judges/A s on 31-12-	f Judges/Addl. on 31–12–1981	
												Judges	Addl. Judges	Total	
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	3.	Bombay	*	×.	•>	.*		•:	•		5	27	. 9	36	
	4.	Calcutta	÷		÷	•	֥	•	×	•	•	29	4	33	
	5.	Gaubati	•		•?			•	٠		e	7	•	7	
	6.	Delhi	٠	9	•	٠		•			R	14	7	21	
	7.	Gujarat	с <b>Б</b>	•		•		٠	3 <b>.</b> ->	•		13	T	14	
	8.	Himachal	Prat	esti	×	•				è.	<b>;•</b>	3	1	4	
	9.	Jamma &	Kas	hmir		×	50 <b>0</b> 5	•			,	4	**	ł	
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	11.	Kerala	ia.	κ.	÷	ē.	•>	•	3 <b>•</b> )	۶	×	12	3	15	
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	16.	Panjab &	Hary	ana	•	×	×	×	÷		٠	14	5	19	
•	17.	Rajasthan			÷	<b>%</b>	1. 1	٠	-	•5	Ŭ.	10	2	12	
	18.	Sikkim	<b></b>		٠	۲	•3	5	3 <b>6</b> 1	÷	•	2		330	

134